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The Gujarat Government Gazette

EXTRAORDINARY

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Separate paging is given to this Part in order that it may be filed as a separate compilation.

PART IV

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The following Act of the Gujarat Legislature having been assented to by the President on the 11th May 1961 is hereby published for general information.

AKBAR S. SARELA,
Secretary to the Government of Gujarat,
Legal Department.

GUJARAT ACT No. XXIII OF 1961

(First published, after having received the assent of the President in the "Gujarat Government Gazette" on the 18th May 1961.)

An Act to extend the Bombay enactments which amend the Press and Registration of Books Act, 1867, throughout the State of Gujarat.

It is hereby enacted in the Twelfth Year of the Republic of India as follows :—

1. (1) This Act may be called the Press and Registration of Books (Extension of Bombay Amendments) Act, 1961.

Short title
and com-
mencement.

(2) It shall come into force on such date as the State Government may, by notification in the Official Gazette, appoint.

Extension of Bom. LXXI of 1948 and Bom. VI of 1951 to rest of Gujarat State.

2. The Press and Registration of Books (Bombay Amendment) Act, 1948 and Press and Registration of Books (Bombay Amendment) Act, 1951, which amend the Press and Registration of Books Act, 1867, in its application to the Bombay area of the State of Gujarat, are hereby extended to, and shall also be in force in, that part of the State of Gujarat to which they did not extend immediately before the commencement of this Act.

Bom. LXI of 1948 Bom. VI of 1951. XXV of 1867.